

F.NO.F.VIII-1(1)-TAX/2011(P)/7746-71  
**GOVERNMENT OF TRIPURA**  
**OFFICE OF THE COMMISSIONER OF TAXES & EXCISE**  
**PANDIT NEHRU COMPLEX, GURKHABASTI, AGARTALA.**

Dated, Agartala, 31<sup>st</sup> October, 2011.

**MEMORANDUM**

**SUB:- RECOVERY OF ARREAR DUES.**

Arrear of taxes amounting to **Rs. 50.40 crores** and certificate cases amounting to **Rs. 6.75 crores** in different charges has been pending as dues till **31<sup>st</sup> July, 2011**. The recovery of such dues is also found to be negligible during last one year.

Therefore, it is decided that the charges shall put special efforts for collection of such dues during 2011-12. Accordingly, a target for recovery of the aforesaid dues by the charges during the period of **November, 2011 to 31<sup>st</sup> March, 2012** is fixed, as follows:-


**Table: Target for Recovery**

(Rs. in Lakh)

Name of Charge	Arrear dues			Target		
	Others Cases	Certificate Cases	Total	Others Cases	Certificate Cases	Total
Charge I	1.45	67.43	<b>68.88</b>	1.45	6.74	<b>8.19</b>
Charge II	9.47	14.31	<b>23.78</b>	2.84	1.43	<b>4.27</b>
Charge III	136.12	6.50	<b>142.62</b>	13.61	1.30	<b>14.91</b>
Charge IV	51.37	73.15	<b>124.52</b>	5.14	7.32	<b>12.46</b>
Charge V	84.22	233.03	<b>317.25</b>	8.42	23.30	<b>31.72</b>
Charge VI	3933.14	90.99	<b>4024.13</b>	393.31	9.10	<b>402.41</b>
Charge VII	178.64	57.86	<b>236.50</b>	17.86	5.79	<b>23.65</b>
Charge VIII	72.57	52.45	<b>125.02</b>	7.25	5.25	<b>12.50</b>
Dharmanagar	1.09	9.30	<b>10.39</b>	1.09	1.86	<b>2.95</b>
Udaipur	28.63	9.73	<b>38.36</b>	5.72	1.94	<b>7.66</b>
Kailasahar	1.44	3.29	<b>4.73</b>	1.44	1.00	<b>2.44</b>
Belonia	5.10	13.05	<b>18.15</b>	2.55	1.31	<b>3.86</b>
Ambassa	21.12	4.16	<b>25.28</b>	3.17	1.00	<b>4.17</b>
Teliamura	2.32	0	<b>2.32</b>	2.32	0	<b>2.32</b>
Bishalgarh	513.05	40.18	<b>553.23</b>	51.31	4.01	<b>55.32</b>
<b>Total</b>	<b>5039.73</b>	<b>675.43</b>	<b>5715.16</b>	<b>517.48</b>	<b>71.35</b>	<b>588.83</b>

The aforesaid target is **in addition to the amount** becoming due after **July, 2011** which is to be realized by the charge offices in regular course.

The aforesaid instructions should be followed strictly and the action taken by the charge offices will be reviewed in the monthly meeting to be held from time to time.



(Brijesh Pandey)  
Commissioner of Taxes  
Government of Tripura

**Copy to:-**

The Superintendent of Taxes, Charge - I / II / III / IV / V / VI / VII / VIII / Bishalgarh / Udaipur / Belonia / Teliamura / Ambassa / Dhrmanagar / Kailasahar.

**Copy also to:-**

1. The Deputy Commissioner of Taxes, Churaibari / Agartala.
2. The Assistant Commissioner of Taxes, Agartala.
3. All Superintendents of Taxes, H.Q., Agartala.
4. The P.R.O. / Superintendent of Taxes, Vigilance Cell, Agartala.
5. The Statistical Section.
6. NIC, Agartala for uploading the Memo in Tax Department website.
7. Guard File.

**Copy also forwarded to:-**

1. The Commissioner & Secretary, Finance Department for kind information.
2. P.S. to the Hon'ble Minister, Finance Department for kind information of the Hon'ble Minister.



(Brijesh Pandey)  
Commissioner of Taxes  
Government of Tripura